

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 130 OF 2018 &
IA NOS. 610, 609 OF 2018**

Dated : 25th March, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Adani Power Maharashtra Limited **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Neha Garg
Ms. Anushree Bardhan

Counsel for the Respondent(s) : Ms. Shurti Awasthi for R-2

ORDER

IA NO. 609 OF 2018

(Application for exemption from filing certified copy of the impugned order

For the reasons set out in the application, the IA is allowed.

APPEAL NO. 130 OF 2018 & IA NO. 610 OF 2018

Learned counsel for Respondent No. 2 seeks some time for taking instructions from the officials who were transferred. The matter, therefore, is adjourned to **01.05.2019**.

(S. D. Dubey)
Technical Member

tpd/pk

(Justice Manjula Chellur)
Chairperson